

Certificates issued by Standing Counsels engaged by the Ministry of Law and Justice

6121. SHRI B. V. NAIK : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that when a Government employee applies for the grant of House Building Loan, he is required to furnish a certificate from a Standing Counsel engaged by his Ministry and for this he has to pay a fee of Rs. 130/- to the Counsel ;

(b) whether such a certificate is also required to be given in cases where the land has been purchased from a Government Agency e.g., the Delhi Development Authority ; and

(c) whether any representations have been received from the Government employees for doing away with such a certificate and if so, the action taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : (a) The certificate may be furnished by the Government Pleader, or by the Revenue Officer concerned. The amount of fee payable to the Government Pleader varies with the pay drawn by the Government employee and is subject to the ceiling of Rs. 130. No fee is payable to the Revenue Officer.

(b) Yes, Sir.

(c) The information is being collected and will be laid on the Table of the House in due course.

Personnel Policy of Railways

6122. SHRI H. M. PATEL :
SHRI SHANKAR DAYAL
SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether a large scale transfer of several senior officers has recently taken place in the Railway Board ;

(b) whether consequently serious differences have arisen between the Chairman and the Members of the Railway Board in regard to the personnel policy of the Railways ;

(c) whether attention of the Government of India in this regard has been invited to a report published in all national papers on the 15th July ; and

(d) if so, the reaction of the Government of India in this regard ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No.

(b) Does not arise.

(c) Yes.

(d) The reports are based on an incorrect appreciation of the position.

Approval of River Projects for Assam Meghalaya and Tripura

6123. SHRI ROBIN KAKOTI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the names of river projects approved by Planning Commission for Assam Meghalaya, N.E.F.A. and Union Territories of Manipur and Tripura for implementation during the Fourth Five Year Plan period ; and

(b) the names of the projects on which preliminary survey work has been started ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) Information regarding major and medium irrigation projects approved so far during the IV Plan period is given below :

(i) Assam : Lift Irrigation from Brahmaputra river in Kaliabor Circle in Nowgang District. This is in addition to the continuing schemes viz., Jamuna, Sukla, Longa, Patradisha and Harguti Irrigation Schemes.